

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (C) No(s). 16742/2018

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DILEEP SHARMA & ORS.

Respondent(s)

(only SLP (C) Nos. 16746, 16748, 16750 of 2018 and Dy No. 29924/2018 are to be list before Court of Ld. Registrar.)

WITH

SLP(C) No. 16746/2018 (XI)

SLP(C) No. 16748/2018 (XI)

SLP(C) No. 16750/2018 (XI)

Diary No(s). 29924/2018 (XI)
(FOR ADMISSION and I.R. and IA No.122963/2018-CONDONATION OF DELAY
IN FILING and IA No.122964/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.122965/2018-EXEMPTION FROM FILING O.T.
[TO BE TAKEN UP ALONG WITH ITEM NO.51 I.E. SLP(C)NO.16752/2018])

Date : 14-10-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR (Not Present)
Mr. Vaibhav Shrivastav, Adv. (Present)

For Respondent(s)

Mr. P. I. Jose, AOR (Not Present)
Mr. Harikumar V., Adv. (Not Present)
Mr. Mukul Kumar, AOR (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 16746/2018

Notice could not be served to Respondent No. 4 as postal remarks shows "incomplete address". Hence, Ld. counsel for the petitioner shall file the fresh particulars of the above respondent

and he shall also take fresh steps for the service of notice to him within a period of four weeks.

Respondent Nos. 1 to 3 and 5 to 7 have already filed the Counter Affidavit.

List again on 06.12.2019.

SLP(C) No. 16748/2018

Respondent Nos. 1, 2 and 4 have already filed the Counter Affidavit.

Respondent No. 3 has died. Ld. counsel for the petitioner has already filed an application for substitution which is defective. Ld. counsel shall within a period of four weeks rectify the defects whatever have been found in the said application.

List again on 06.12.2019.

SLP(C) No. 16750/2018

Respondent Nos. 2 to 6 have already filed the Counter Affidavit.

Respondent No. 1 has died. Ld. counsel for the petitioner has already filed an application for substitution which is defective. Ld. counsel shall within a period of four weeks rectify the defects whatever have been found in the said application.

List again on 06.12.2019.

SURINDER S. RATHI
Registrar

pm